

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76206 of 2017

(Arising out of Order-in-Original No.30/Commr./STA/Kol/2016 dated 31.03.2017
passed by Commissioner (Audit) of CGST & Central Excise, Kolkata)

M/s Sahaj E-Village Ltd.

(Mirania Garden, Plot No.43, 10B/1, Topsia Road (East), Kolkata-700046)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata

(180,Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Shri Mihir Ranjan, Special Counsel for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77921/2025

DATE OF HEARING : 16 DECEMBER 2025

DATE OF DECISION : 16 DECEMBER 2025

Per K.Anpazhakan :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 16.12.2025, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**